

(b) if so, the reasons for this discrimination ;

(c) whether Government are aware that the Government of Maharashtra are paying such house rent allowance to all the workers of their mills of Maharashtra State Textile Corporation, and

(d) if so, whether Government propose to remove this anomaly ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASEKHAR SINGH) : (a) and (b) Yes, Sir. House Rent Allowance is being paid to the workers of NTC mills on the basis of the recommendations of the Deshpande Committee. These recommendations were made with regard to the workers of textile mills in Bombay and not the work outside Bombay.

(c) Yes, Sir.

(d) Since the basis for this payment applied only to workers in Bombay there is no anomaly in not extending it to mills outside Bombay.

[Translation]

Increase in outlay of integrated rural development programme.

3641. SHRIMATI KRISHNA SAHI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the institution relating to studies on black money has reported that 40 to 50 per cent amount out of the amount being spent on development works especially Integrated Rural Development Programme is converted into black money through the window of corruption ;

(b) whether Government propose to increase the outlay for Integrated Rural Development Programme and other such Programmes during the Seventh Five Year Plan period ; and

(c) if so, whether Government have formulated any scheme to bridge the gap between targets and achievements ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Leakages from Government and public sector spending has been identified by the National Institute of Public Finance and Policy as one of the causes of black economy in their report on "Aspects of black economy in India." The long term fiscal policy shall take note of all the suggestions which will emerge from the public debate which has been sought on the subject.

[English]

Adverse remarks given by RBI against peerless general finance and investment Company Ltd.

3642. SHRI C.P. THAKUR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Reserve Bank of India gave an adverse remarks against the accounting system of the Peerless General Finance and Investment Company Ltd; and

(b) if so, the steps Government are undertaking to safeguard the interest of the workers and investors ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) In terms of the provisions of Prize Chits and Money Circulation Scheme (Banning) Act, 1978, the Peerless General Finance and Investment Co. Ltd. was served with a notice on August 10, 1979 by the Government of West Bengal who are entrusted with the implementation of the provisions of the Banning Act, to wind up its business. The company filed a writ petition in the High Court of Calcutta on September 3, 1979 challenging the applicability of the Act to its business and obtained a stay. Union Government and Reserve Bank of India and the Government of West Bengal are the respondents in the Writ Petition. The matter is still pending in the Court.